ITEM NO.24 COURT NO.11 SECTION IV-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 30798/2025

[Arising out of impugned final judgment and order dated 26-08-2025 in LPA No. 1474/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

SANJEEV KUMAR PETITIONER(S)

VERSUS

STATE OF HARYANA & ORS. RESPONDENT(S)

FOR ADMISSION

Date : 07-11-2025 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Mukesh Kumar Sharma, AOR

For Respondent(s) :

UPON hearing the counsel the court made the following
O R D E R

1. Heard learned counsel for the petitioner.

2. The land of the family of the petitioner is said to have been acquired in the year 1998 under the provisions of Land Acquisition Act, 1894 (‘the Act’). The family of the petitioner was awarded compensation and the same was also paid. The petitioner who was not even born at the time when the land was acquired, in the year 2025, applied for a job in lieu of the

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Date: 2025.11.07 17:18:11 IST
Reason:

acquired land. The request was rejected and the petition filed by the petitioner seeking job in lieu of the land was also dismissed.

3. Under the provisions of the Act, on the land being acquired, the petitioner or his family is entitled only to the compensation which has already been paid. There is no provision for grant of job in lieu of the acquired land. The policy decision, if any, of giving job in lieu of the acquired land cannot prevail over the statutory provisions and as such, we find no error or illegality on the part of the authorities and the High Court in dismissing the claim of the petition for job, which was filed after more than 18 years of the framing of the policy.

4. The special leave petition is, accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS